

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA  
UNSTARRED QUESTION NO. 1546  
ANSWERED ON 26<sup>th</sup> JULY, 2018**

**ROAD ACCIDENT DUE TO RASH DRIVING**

1546. SHRI P.C. MOHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether as per the data maintained by National Crime Records Bureau (NCRB), out of the total road accident deaths of 1.5 lakhs, 1.35 lakhs of deaths are due to rash and negligent driving;

(b) whether the Government will take appropriate steps for a strict licensing policy and advice the State Governments to follow the guidelines strictly;

(c) whether nearly 1600 soldiers have died due to road accidents which is higher than any counter insurgency operations or war;

(d) whether both Central and State Governments are working to make a joint strategy to avoid road accident deaths and ensure speedy settlement of claims; and

(e) if so, the details thereof?

**ANSWER**  
THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI MANSUKH L. MANDAVIYA)

(a) As per the provisional data reports received from National Crime Records Bureau(NCRB), the figures reported by States/UTs for the publication data for the year 2016. A total of 1,51,801 deaths were reported due to Road Accidents in the country out of which 1,27,096 deaths were reported due to Dangerous/Over-taking/Careless driving and over speeding.

b) Provisions regarding issue of learner's licence and driving licence are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). Ministry has introduced "online" citizen centric application VAHAN 4.0 and SARATHI 4.0 under digitization to ease out the processes. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments.

( c ) No such information is available in the Ministry.

(d) & (e) Number of measures have been taken by Central Government as well as State Governments to strengthen road safety. These include improving vehicle standards, rectifying black spots, setting up of road safety committee in states, strengthening enforcements etc. Section 165 of the Motor Vehicles Act, 1988, empowers State Governments to constitute, by notification in the Official Gazette, one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. The Union Government, on its part, proposed amendment to certain Sections of Motor Vehicles Act, 1988 through Motor Vehicles (Amendment) Bill, 2017 which *inter alia* proposing to expedite finalization of motor accident claims and revise the amounts of compensation. The Motor Vehicles (Amendment) Bill, 2017 was passed by Lok Sabha on 10<sup>th</sup> April, 2017 and is presently in Rajya Sabha for consideration and passing.

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